

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9598/2019

(Arising out of impugned final judgment and order dated 01-03-2019 in CRA No. 2847/2014 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BRAJESH SINGH

Respondent(s)

Date : 09-12-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Raghvendra Singh, Advocate General
Mr. Sanjay Kumar Tyagi, AOR
Mr. Divyansh Rai, Adv.
Mr. Ajay Kumar Pandey, Adv.
Mr. Raj Pal Singh, Adv.
Mr. Sandeep Singh, Adv.
Mr. Yogesh Pachauri, Adv.

For Respondent(s) Mr. Krishna Pal Singh, AOR
Mr. Madhavendra Singhk, Adv.
Ms. Anvita Aparajita, Adv.
Ms. Priyanka, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the petitioner, let the matter be adjourned to 08.01.2020.

(GULSHAN KUMAR ARORA)
COURT MASTER

(SUMAN JAIN)
COURT MASTER